

**BEFORE THE NATIONAL GREEN TRIBUNAL  
(EASTERN ZONE BENCH, KOLKATA)**

**O.A. No. 79 of 2025/EZB**

**ORIGINAL APPLICATION**

**under National Green Tribunal Act' 2010**

In the matter of:

Subhas Datta

.....Applicant

-Versus-

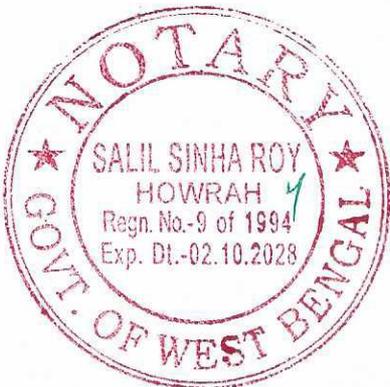
State of West Bengal and Others

.....Respondents

**SUPPLYMENTARY AFFIDAVIT IN RESPONSES TO THE AFFIDAVIT  
FILED BY RESPONDENT NO. 7 THE DISTRICT FOREST OFFICER  
BIRBHUM DATED 21<sup>ST</sup> JULY 205 AND DATED 28<sup>TH</sup> AUGUST 2025  
RESPECTIVELY**

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Filed by

*Subhas Datta*  
(Subhas Datta)  
Applicant--in-Person

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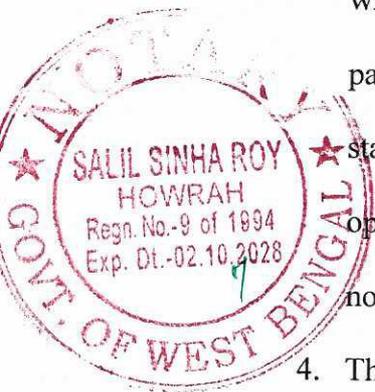
SL. NO. 511/25

**SUPPLYMENTARY AFFIDAVIT IN RESPONSES TO THE AFFIDAVIT FILED BY RESPONDENT NO. 7 THE DISTRICT FOREST OFFICER BIRBHUM DATED 21<sup>ST</sup> JULY 205 AND DATED 28<sup>TH</sup> AUGUST 2025 RESPECTIVELY**

1. I, Subhas Datta, the applicant appearing in – person, son of Late Baneswar Datta, aged about 77 years residing at 55/2, Panchanantala Road, Post+Dist Howrah – 711101, do hereby solemnly affirm and state as follows:-
2. That the Respondent No. 7 has submitted vide affidavit dated 21<sup>st</sup> July 2025, through paragraph 7, page 3, that in the month of August 2024 “after several efforts by the Forest Department the said “Hat” area has been restricted in small part of Sonajhuri Forest in the month of August 2024.” But it has not been stated

that which authority has/had allowed such Hat in the restricted forest area. The said "Hat" is reportedly been organised since 2017.

3. That the said Respondent No. 7 has stated vide paragraph no. 8 page no. 3 of the aforesaid affidavit, that notices have been issued to 3 (three) numbers of hotels i) Sakuntala Guest House, ii) Sonajhuri Atithi Niwas and iii) Krishna Utsav Resort, for encroachment of forest area. But the said affidavit has not spelt out anything about Ram Shayam Hotel, although it is operating at the same stretch of land within the forest area which is photographed by the applicant and attached vide page 28 of the application. The sad affidavit of the Respondent No. 7 has not stated anything about the existence of Roshnai Hotel/Resort although it is operated from the same stretch of Sonajhuri Forest land, the reasons of which is not known to the applicant. The Forest Department should clarify such position.
4. That vide affidavit filed by the same Respondent No. 7, page 10, Annexure – A, one list of forest encroachers has been enclosed where there more operators (SL No. 2,3&4) have been listed which did not figure in the OA of the petitioner. In this context it is apprehended that there are many more such Hotels/Resorts which exist in the Sonajhuri Forest area illegally by encroachments. One detailed survey is necessary and the report of such survey may be placed before the Hon'ble Tribunal.
5. That the applicant has been able to collect one document which has been sent to 8 Hotels/Resorts by the Forest Range Office, Bolpur Range, claiming that one joint survey will start from 17/10/2025 which is needed to identify whether the said 8 establishments have encroached forest land or not. The collected document is in response to the RTI filed by Debolina Chakroborty, Advocate, High Court



Calcutta. The copy of such collected document is enclosed as per for Annexure-SA/1.

In the backdrop of such situation it is highly needed that such types of detailed Joint Survey are to be conducted for the entire Sonajhuri Forest area and the same may be submitted before the Hon'ble Tribunal.

6. That it is most respectfully prayed that the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is/are deemed fit for the sake of justice.
7. That the statements made in paragraph 2, 3, 4 are true to my knowledge and paragraph no. 5 is based on information and the rest is my humble submission before the Hon'ble Tribunal.

*Subhas Datta*  
DEPONENT

Prepared by me in my office

Applicant-in-person

*Subhas Datta*  
(Subhas Datta)

Applicant-in-person

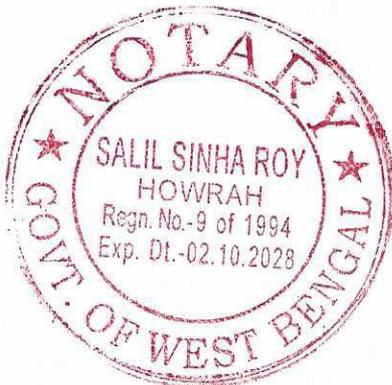
IDENTIFIED BY ME &  
SIGNED / LIT TAKEN IN MY PRESENCE

*Jibanjib Chakraborty*  
Advocate

Date : 27.10.2025

Howrah-711101

JIBANJIB CHAKRABORTY  
Advocate  
Howrah Judges Court  
WB/1448/2000



SOLEMNLY AFFIRMED & DECLARED  
BEFORE ME ON IDENTIFICATION

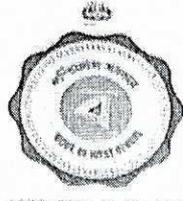
*27.10.25*

SALIL SINHA ROY  
NOTARY HOWRAH

27 OCT 2025

-5-

Ammer SA/1



GOVERNMENT OF WEST BENGAL  
Directorate of Forests  
Office of the Forest Range Officer, Bolpur Range  
Santiniketan, Bolpur, Birbhum - 731235  
Email: robolpur2020@gmail.com

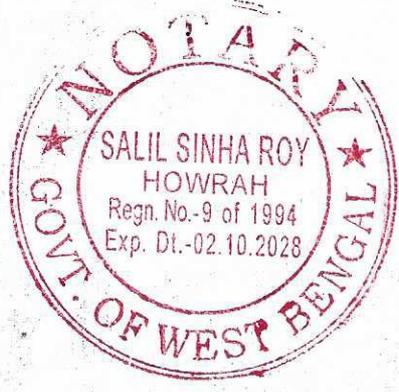


No. 822 /BP- 11

Date 16/10/2025

To

1. Prokriti Bon Bungalow
2. Ram Shyam Village Resort
3. Amoli
4. Deer Park Eco Home
5. Balaji Holidays
6. Roshnai Village Resort
7. Bonolata Banganbari
- ✓ 8. Rater Tara Diner Rabi Guest House



**Sub: Joint Survey -reg.**

As per RTI filled by Debolina Chakraborty, Advocate, High Court Calcutta, a Joint survey is needed to identify whether the above mentioned hotels/restaurants have encroached any forest land or not. Hence, the joint survey will start from 17/10/2025 and onwards. In this regard, you are requested to depute your surveyor and representative during the joint survey.

This is for your information and taking necessary action.

*Bhram*

Forest Range Officer  
Bolpur Range  
Forest Range Officer  
Bolpur Range

No.

Date:

Copy forwarded for kind information and taking necessary to:

1. The Divisional Forest Officer, Birbhum Division
2. Block Land and Land Reforms Officer, Bolpur- Sriniketatn Block

*sd/-*

Forest Range officer  
Bolpur Range  
Forest Range Officer  
Bolpur Range

27 OCT 2025